

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 496 OF 2018 IN
DFR NO. 930 OF 2018

Dated: 09th August, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Punjab State Power Corporation Limited **Appellant(s)**

Versus

Punjab State Electricity Regulatory Commission & Anr. **Respondent(s)**

Counsel for the Appellant(s) : Mr. M.G. Ramachandran
Mr. Anand K. Ganesan
Ms. Swapna Seshadri
Ms. Neha Garg

Counsel for the Respondent(s) : Ms. Anna Malhotra for R-1

Mr. Jafar Alam
Mr. Deep Rao for R-2

ORDER

IA No. 496 of 2018 - (For Condonation of Delay in Filing the Appeal)

The learned counsel, Mr. M.G. Ramachandran, appearing for the Appellant prays for another one week time to enable him to file his rejoinder to the reply filed by the Respondents.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

Another one week time is extended to the learned counsel appearing for the Appellant to comply with the Order of this Tribunal dated 17.07.2018 and file his rejoinder by 16.08.2018 along with necessary application, after duly serving copy on the other side.

List this matter on **23.08.2018**, as agreed by the learned counsel appearing for the Appellant and the Respondents.

(S. D. Dubey)
Technical Member

vt/js

(Justice N. K. Patil)
Judicial Member